

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 68 of 2015 & IA Nos. 103 of 2015 and 104 of 2015

Dated : 25th August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Indus Tower Ltd. **Appellant(s)**
Versus
Tamil Nadu Generation and Distribution Corp. Ltd. & Anr. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan, Ms. Swapna
Seshadri and Mr Ishaan Mukherjee

Counsel for the Respondent (s) : Mr. G. Umapathy, Mr. S.Vallingayagam,
Mr. T.Mohan and Mr. A. Yogeshwaran

ORDER

The learned counsel for the appellant wants two days time to enable her to file rejoinder. According to the appellant's counsel very short matter is in dispute in this appeal regarding cross subsidy. Two days time is granted to file rejoinder affidavit.

Post this appeal on **03rd September, 2015**. In the meantime, the parties are directed to file their written submissions after furnishing a copy to the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vg